Notification of the Ministry of Road Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEV S. KHANDELA): Sir, I lay on the Table, under-sub-section (4) of Section 212 of the Motor Vehicles Act, 1988, a copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways together with Explanatory Memoranda on the Notifications:

- G.S.R. 84 (E), dated the 9th February, 2009, publishing the Central Motor Vehicles (Second Amendment) Rules, 2009.
- (2) G.S.R. 148 (E), dated the 4th March, 2009, publishing the Central Motor Vehicles (Third Amendment) Rules, 2009. [Placed in Library. For (1) and (2) See No. L.T. 395/15/09]
- I. Notifications of the Ministry of Road Transport and Highways

II. Outcome budget (2009-10) of the Ministry of Road Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH) : Sir, I lay on the Table :

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the 'National Highways Act, 1956:
 - (1) S.O. 2913 (E), dated the 17th December, 2008, regarding acquisition of land, with or without structure, from Km. 40.000 to Km. 62.290 (Hyderabad-Vijayawada Section) on National Highway No. 9 in Nalgonda District in the State of Andhra Pradesh, along with delay statement.
 - (2) S.O. 193 (E), dated the 19th January, 2009, regarding acquisition of land, with or without structure, from Km. 259.778 to Km. 285.633 (Nagpur-Hyderabad Section) on National Highway No. 7 in Adilabad District in the State of Andhra Pradesh, along with delay statement.
 - (3) S.O. 196 (E), dated the 19th January, 2009, regarding appointment of the competent authority for acquisition of land from Km. 355.000 to Km. 434.150 (Chilakaluripet-Vijayawada Section) on National Highway No. 5 in Prakasam District in the State of Andhra Pradesh, along with delay statement.
 - (4) S.O. 354 (E), dated the 28th January, 2009, regarding acquisition of land, with or without structure, from Km. 190.600 to Km. 221.500 (Hyderabad-Vijayawada Section) on National Highway No. 9 in Krishna District in the State of Andhra Pradesh, along with delay statement. [Placed in Library. For (1) to (4) See No. L.T. 400/15/09]
 - (5) S.O. 361 (E), dated the 28th January, 2009, amending the Notification S.O. 1206 (E), dated the 16th October, 2003, to substitute certain entries in the original Notification.
 - (6) S.O. 362 (E), dated the 28th January, 2009, amending Notification S.O. 1868 (E), dated the 29th July, 2008, to substitute certain entries in the original Notification. [Placed in Library. For (5) and (6) See No. L.T. 242/15/09]
 - (7) S.O. 369 (E), dated the 30th January, 2009, regarding rate of fee to be recovered from users of the stretch from Km. 22.300 to Km. 80.050 (Thondapali-Jadcherla section) on